

[3418]

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

FRIDAY, THE TWENTIETH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND

THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL NO: 318 OF 2010

Income Tax Tribunal Appeal Under Section 260 A of the Income Tax Act 1961 against the order dated 29-01-2008 on the file of the Income Tax Appellate Tribunal, Hyderabad Benches - B, Hyderabad in I.T.A.No.668/Hyd/2002 for Assessment Year 1998-99 preferred against the Order dated 28-10-2003 on the file of Commissioner of Income Tax (Appeals)-IV, Hyderabad in Appeal No. 20 & 22/W/3(1)/CIT(A)-IV/2003-04, preferred against the Order of the Deputy Commissioner of Income-Tax, Circle 3(2), Hyderabad.

Between:

The Commissioner of Income Tax- III, Hyd., I.T. Towers, A.C. Guards, Masab Tank, Hyderabad.

...Appellant

AND

M/S. Softpro System (P) Ltd., HYD., 401/B, Soft ware Technology park, HUDA Complex, Ameerpet, Hyderabad.

...Respondent

Counsel for the Appellant : Sri J V Prasad, SC for Income Tax Department

Counsel for the Respondent : _____

The Court delivered the following: Judgment

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL No.318 of 2010

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. J.V.Prasad, learned Senior Standing Counsel for Income Tax Department for the appellant.

2. Learned Senior Standing Counsel for the appellant seeks leave of this Court to withdraw the appeal in the light of the Circular No.09/2024, dated 17.09.2024, with the liberty to revive the same in case the subject matter of the appeal falls in any of the exceptions provided in the Circular No.5/2024 dated 15.03.2024.

3. Accordingly, the appeal is dismissed as withdrawn in terms of the liberty as prayed for.

Miscellaneous applications pending, if any, shall stand closed.
However, there shall be no order as to costs.

sd/-A.V.S.S.C.S.M. SARMA
JOINT REGISTRAR

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SECTION OFFICER

To,

1. The Income Tax Appellate Tribunal, Hyderabad Benches - B, Hyderabad
2. The Commissioner of Income Tax (Appeals)-IV, Hyderabad
3. The Deputy Commissioner of Income-Tax, Circle 3(2), Hyderabad.
4. One CC to Sri J V Prasad, SC for Income Tax Department, [OPUC]
5. Two CD Copies

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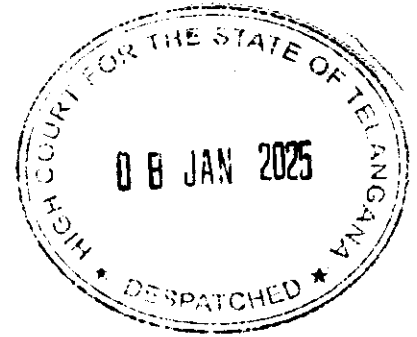
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HIGH COURT

DATED:20/12/2024

JUDGMENT

ITTA.No.318 of 2010



**DISMISSING THE APPEAL AS WITHDRAWN
WITHOUT COSTS**

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